

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
THE ATTENTION OF THE CREDITORS OF
VATSALYA BUILDERS AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	VATSALYA BUILDERS AND DEVELOPERS PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	23rd Aug. 2000
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Mumbai
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200MH2000PTC128402
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	201/202, Ganesh Chambers, 2nd Floor, Nehadia Squire Opp. Yashwani Stadium, Dhantoli, Nagpur MH 440012 IN
6. Insolvency commencement date in respect of Corporate Debtor	Date of order 04th April 2022, Order received from Advocate via email on 14th April 2022
7. Estimated date of closure of insolvency resolution process	11th October 2022 (180 Days From the date of receipt of Order)
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	NAME:- MR. NAVIN KHANDELWAL REG. NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email:- navink25@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address:- 206, Navneet plaza 5/2 Old Palasia, Indore- 452018 Email:- cirpvatsalya@gmail.com
11. Last date for submission of claims	28th April 2022 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Financial Creditors in class (real estate allottees)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mrs. Neeraja Kartik 2. Mr. Saurabh Dhoot 3. Mr. Pramod Kumar Dokania
14. (A) Relevant Forms And (B) Details Of Authorized Representative Are Available	(A) Web Link : https://ibbi.gov.in/home/downloads or Physical address: As per point 10 (b) Details of authorised representative as mentioned herein 1. Mrs. Neeraja Kartik, 202, Padmasani Apartments ,58/2, Shivaji Nagar, Near Shivaji Park ,Nagpur, Maharashtra ,440010 Regn No.: IBBI/IPA-001/IP-P01445/2018-2019/12137 Email: neerajakartikip@gmail.com 2. Mr. Saurabh Dhoot, 91 Radha Nagar Colony Indore, Madhya Pradesh Regn No.: IBBI/IPA-001/IP-P02367/2021-2022/13988 Email: casaurabhdhoot@gmail.com 3. Mr. Pramod Kumar Dokania Tower 54, Flat No 1101, Future Towers, Amanora Park Town, Hadapsar, Pune 411028 Regn No.: IBBI/IPA-001-IP-P01994/2020-2021/13062 Email: ippramod.dokania@gmail.com

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of corporate insolvency resolution process of **M/s Vatsalya Builders And Developers Private Limited** on **04th April 2022**.

The creditors of **M/s Vatsalya Builders And Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **28th April 2022** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claim may be submitted in their specified forms- Form B –Operational Creditor (other than workmen/employee):

Form C –Financial Creditor, Form CA –Financial Creditor in A class , Form D – workmen/employee, Form E- Authorized

Representative of workmen/employee & Form F – other creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal

Interim Resolution Professional

IBBI/IPA-001/IP-P00703/2017-18/11301

In The Matter of Vatsalya Builders And Developers Private Limited

Place: Indore

Date : 16-04-2022